

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I
ST/MISC/70309/2018 IN
APPEAL No.ST/52296/2015-CU[DB]**

(Arising out of Order-in-Appeal No. 63-ST/APPL-LKO/LKO/2015 dated 20/02/2015 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Lucknow)

Commissioner of Central Excise & S.T., Lucknow

Appellant

Vs.

M/s Indian Institute of Management,

Respondent

Appearance:

Shri Sandeep Kumar Singh, Deputy Commissioner (AR),
Request for Adjournment,

for Appellant
for Respondent

CORAM:

Hon'ble Smt. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

FINAL ORDER NO. **70086 / 2019**

Date of Hearing & Decision : 16/01/2019

Per: Anil G. Shakkarwar

Heard on Miscellaneous Application, the said application is filed for withdrawal of Appeal No.ST/52296/2015 and the same is allowed.

2. Further, the appeal is dismissed as withdrawn.

(Dictated in Court)

**(Anil G. Shakkarwar)
Member (Technical)**

**(Archana Wadhwa)
Member (Judicial)**

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